



Regional office

**Rajasthan State Pollution Control Board**

Address: F-470, Near UCCI Building, M.I.A, Udaipur (Raj.)

Email : [rorpcbudaipur@gmail.com](mailto:rorpcbudaipur@gmail.com)

No. RPCB/ROU/ Legal- 94/ 128

Date:- 15.04.24

To,  
The Registrar,  
Hon'ble National Green Tribunal,  
Central Zone Bench State Commission Bhawan,  
3RD Floor, Area Hills, Bhopal-462011 (M.P.)

**Sub.:-** Regarding compliance of direction passed by Hon'ble N.G.T., Central Zone Bench, Bhopal in O.A. No. 54/2024 (CZ) titled as Suo Moto Action on The News Paper Article Published in Dainik Bhaskar Daily Dated 24.02.2024 Regarding Illegal Mining At Jaisamnd Lake, Udaipur, Rajasthan V/s State of Rajasthan.

**Ref.:-** Hon'ble N.G.T., Central Zone Bench, Bhopal order sheet dated 05.03.2024.

Sir,

Apropos above, in compliance with the directions passed by Hon'ble N.G.T., Central Zone Bench, Bhopal O.A. No. 54/2024 (CZ) titled as Suo Moto Action on the News Paper Article published in Dainik Bhaskar daily dated 24.02.2024 regarding illegal mining at Jaisamand Lake, Udaipur, Rajasthan V/s State of Rajasthan vide order sheet dated 05.03.2024. Joint committee report is being submitted for kind perusal please.

Yours Faithfully,

Encl: As above

  
(Sharad Saksena)

Regional Officer

**Joint Committee Report As per**

**Hon'ble National Green Tribunal**

**(Order dated 05 March 2024)**

**IN O.A. No. 54/2024**

**Suo Moto Action On The News Paper Article**

**Published In Dainik Bhaskar Daily Dated 24.02.2024**

**Regarding Illegal Mining At Jaisamand Lake, Udaipur,**

**Rajasthan.**

**In Original Application**

**No. 54/2024 (CZ)**

**Date of Visit- 04 April 2024**

**Location- Jaisamand, District- Salumber (Rajasthan)**



## **1. Preamble**

Hon'ble NGT has taken up O.A. No. 54 of 2024 on the basis of the News item published in the Newspaper named, Dainik Bhaskar, Udaipur edition dated: 24<sup>th</sup> February, 2024, titled "Jaisamand Ki Dhamniya Chalni". The Hon'ble NGT, Bhopal in its order dated 05.03.2024, noted the content of news item that "the sand mining mafias are rampantly mining illegally in the second largest man-made lake of India in the District-Udaipur (now new-Salumber), Rajasthan".

"It has further been submitted that the mining has been done up to the level of 20 feet through number of tractors and dumpers involved in illegal mining activities".

## **2. Earlier Decisions in this matter:-**

As earlier illegal mining in the catchment area of Jaisamand lake was dealt by Hon'ble NGT, Principal Bench- New Delhi in O.A. No. 140/2014 (Nanga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.) and passed an order dated 19.09.2018.

Part of Judgement interalia reproduced as follows:-

***"We grant three months time to the Directorate of Mining and Geology Department, Government of Rajasthan, Udaipur to ensure permanent closing of mining activity in the catchment area of Jaisamand Lake. The Department shall submit a report to the Tribunal on or before 1st January, 2019. As has been submitted and prayed for by the Applicant in its Application, we deem it proper to exercise our powers under Section 15 of the National Green Tribunal Act, 2010 and direct the Department to recover compensation amount of rupees one lakh each from the persons who are currently found to be doing illegal mining in the catchment area of Jaisamand Lake. The amount of compensation shall be deposited with the Divisional Forest Officer who shall utilize the same for restoration of the ecology etc. of the area. As soon as the report is received, the office is directed to register the same separately and place it before the Tribunal"***

Also Hon'ble NGT in its order dated 25.02.2019 in O.A. No. 1086/2018 (Nanga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.) directed as interalia reproduced as follows:-

***"We may also note at this juncture that the persons who are habitual or are repeatedly doing illegal mining, the Department shall recover***

***detering environment compensation from such persons. In other words, the compensation be Rs. 1 Lakh at the first instance and in case of repetition the amount shall be doubled and so on”.***

***“It shall also be the responsibility of the Department to ensure that all vehicles which are being used for such illegal mining are not released from the court of law for which they shall take immediate steps to bring all the facts and conduct of such like vehicles owners before the appropriate court from where the vehicles are said to be released. It is only on account of failure of the Department to bring all the facts before the Court concerned that vehicles are being released in a usual manner”.***

### **3. Orders of the Hon’ble Tribunal dated 05.03.2024**

The Hon’ble National Green Tribunal, Central Zone, Bhopal passed an order dated 05.03.2024 as follows:-

“Repeated directions have been issued by this Tribunal that the mining activity in the catchment area of the Jaismand lake should be permanently closed and further directed to recover an amount of compensation per person, found involved in the illegal mining activity and DFO was directed for restoration of the environment but in spite of all these facts, the illegalities are being continued for commercial benefit without any control” and constituted a Joint Committee consisting of:-

- i. One representative from Principal Secretary (Environment), Rajasthan.
- ii. One representative from Collector, Udaipur, Rajasthan.
- iii. One representative from Member Secretary Rajasthan Pollution Control Board.

The Committee was directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support. The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

In order to comply the Hon’ble NGT order, to furnish a factual and action taken report, the Special Secretary, Department of Forest Environment and Climate Change, Rajasthan Government constituted a Committee vide their letter dated 12.03.2024 (**Copy enclosed as annexure-I**) with the following

members as below to carryout inspection in the said areas and submit a factual and action taken report :-

<b>S. No.</b>	<b>Name and Address</b>
1.	Sh. K.C.Meena, Additional Principal Chief Conservator of Forest (Forest Conservation), Forest Department, Aranya Bhawan; Jaipur (representative of Additional Chief Secretary, Environment and Climate Change Department)
2.	Sh. Dipendra Singh Rathore, Additional District Collector, District Collector Office, Udaipur (representative of District Collector, Udaipur)
3.	Sh. Sharad Saksena, Regional Officer, Rajasthan State Pollution Control Board, Udaipur (representative of Member Secretary, Rajasthan State Pollution Control Board, Jaipur)

#### **4. Site visit by the Joint Committee:**

The Joint Committee along with Sh. Mukesh Saini (Deputy Conservator of Forest Salumber), Sh. Devendra Kumar Tiwari (Deputy Conservator of Forest, Wild Life Udaipur and Incharge Jaisamand Wild Life Sanctuary), Sh. Arif, Mining Engineer, Vigilance, Mines and Geology Department, Udaipur and Sh. Malik Ustar, Assistant Mining Engineer, Mines and Geology Department, Salumber with their respective staff inspected the areas in question on 04.04.2024 to verify the contents of News item published in Dainik Bhaskar, Udaipur edition dated: 24<sup>th</sup> February, 2024, titled "Jaisamand Ki Dhamniya Chalni", District- Salumber, Rajasthan.

The details of the sites inspected are as follows:-

<b>S. No.</b>	<b>Tehsil</b>	<b>Village &amp; location</b>	<b>GPS Co-ordinates of the location</b>
1.	Salumber	Kharka, Kharka Bridge over Gomati River	Lat.-24.294778 Long.- 74.059018
2.	Salumber	Idana, Kanth,	Lat.-24.313321

		Rapat between village Idana and Kanth and Stock of Bajri near Road Side and Private Land	Long.- 74.087126 Lat.-24.314561 Long.- 74.086027
3.	Salumber	Gingla, Rapat on Jamri River	Lat.-24.297701 Long.- 74.037476
4.	Salumber	Kenpura, Jamri River	Lat.-24.323147 Long.- 74.02313

## 5. Observations of the Joint Committee:

### (i) Kharka Bridge over Gomati River, Village- Kharka, Tehsil & District- Salumber :-

Committee along with all the staff inspected the above mentioned sites on 04.04.2024. There was no water in the river at the nearby location. During visit no excavation was going on. Looking to the river bed it is clear that mining has been carried out at that place. Also a large sieve and other equipment's were lying on river bed, which indicates that mining was going on before site visit. River bed was undulating due to digging of river bed for sand mining. Heaps of boulders and gravels (left over after sieving the Bajri) were observed throughout the river bed. Hence it is clear that illegal sand mining activities are still going on. Photographs of the site are attached below.



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*[Handwritten signature]*



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**(ii) Rapat between village Idana and Kanth :-**

- There was no water in the river at this location.
- During visit no excavation was going on.
- Looking to the river bed it was clear that illegal mining was being carried out in the river bed. As mentioned in point no. 1 heaps of boulders and gravels (left over after sieving the Bajri) were observed throughout the river bed. Hence it is clear that illegal sand mining activities are still going on. Photographs of the site are attached below.

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*[Handwritten signature]*



Stock of Bajri near Road Side and behind the newly constructed building was observed, when we entered inside, there were many other Bajri stocks observed. It was concealed behind small hillocks at 8-10 places around this under construction building. It was also observed that other kachha roads which were leading to the river bed for sand mining were seen gated and locked.



**(iii) Rapat on Jamri River, Gingla:-**

- There was no flow of water in Jamri River at Gingla but water was found stagnated.
- No excavation of sand was noticed and no sign of sand excavation was observed.

*gm*

*18m*

*anj*



**(iv) Jamri River, Kenpura:-**

- Stocks of fresh sand was observed near the river bed.
- While observing the river bed from above it was found that illegal sand mining activities are still going on in this river bed also.

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Latitude: 24.323203  
Longitude: 74.023211  
Elevation: 323.67±19 m  
Accuracy: 3.8 m  
Azimuth: 336° (NW)  
Pitch: -6.4° (-2.2°)  
Note: Kenpura Jamri river Sand Mining Salumber

Powered by AngleCam



Latitude: 24.323147  
Longitude: 74.02313  
Elevation: 308.47±12 m  
Accuracy: 4.3 m  
Azimuth: 231° (SW)  
Pitch: -11.7° (-1.4°)  
Note: Kenpura Jamri river Sand Mining Salumber

Powered by AngleCam



Latitude: 24.323083  
Longitude: 74.02303  
Elevation: 304.87±13 m  
Accuracy: 3.3 m  
Azimuth: 254° (W)  
Pitch: -15.8° (-1.7°)  
Note: Kenpura Jamri river Sand Mining Salumber

Powered by AngleCam

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After visiting these sites committee observed that no restoration work was done at these sites.

In this regard Deputy Conservator of Forest, Forest Department, Udaipur informed vide his letter dated 09.04.2024 **(Copy enclosed as annexure-II)** that he has written a letter to Regional Officer, RSPCB, Udaipur and Mining Department, Udaipur for providing details of penalties and proposal for restoration work in this area.

**6. Action taken report of mining department :-**

A letter has been issued by Regional Officer, RSPCB, Udaipur on behalf of joint committee to Mining Engineer. Mines and Geology Department, Udaipur for submission of action taken report on 08.04.2024 **(Copy enclosed as annexure-III)**.

In the reply mining department informed that 214 villages fall in catchment area and action taken by mining department in last 5 years was as under:-

Year	Number of cases registered in illegal activity				FIR registered
	Mining	Transport	Stock	Total	
2019-20	1	105	2	108	61
2020-21	1	39	0	40	14
2021-22	0	12	0	12	7

*[Handwritten signatures and initials in blue ink]*

2022-23	2	16	0	18	13
2023-24	3	5	2	10	5
Total	7	177	4	188	100

Letter of Mining Engineer, Mines and Geology Department dated 08.04.2024 **(Copy enclosed as annexure-IV).**

Again Mining Engineer, Udaipur in his reply dated 11.04.2024 **(Copy enclosed as annexure-V)** informed that in compliance of Hon'ble NGT directions compounding fee from illegal mining/ dispatch were deposited in newly created budget head 0853-00-800-06-01. In budget head the details of NGT compounding fee is as under:-

S. No.	Office Name	N.G.T. Fee (Amount in Lacs)
1.	Superintendent Mining Engineer, (Vigilance), Udaipur	5.00
2.	Mining Engineer, (Vigilance), Udaipur	31.50
3.	Mining Engineer, Udaipur	333.50
4.	Assistant Mining Engineer, Salumber	3.84

Beside above NGT compounding fee an amount of Rs. 33 Lacs was transferred to Deputy Conservator of Forest Officer, Udaipur in compliance of the decision of Hon'ble High Court, Jodhpur in PIL No. 4239/2019 Sh. Khem Singh V/s Rajasthan State & Others by D.D.

**7. Suggestion/ recommendations to stop illegal mining in catchment area of Jaismand Lake:-**

1. Without active support of local people, government machineries and peoples representative, effective control on illegal mining is very difficult as it leads checking and surveillance in such a vast area. Hence a system of local informers/ Government officials as informers may be developed and for this reward system to informers may be thought of.
2. A separate grievance portal for lodging complaints of illegal mining may be developed by mining department.
3. Mines and Geology Department, Udaipur was suggested during visit by joint committee to install round the clock check points in association





with Police to keep a constant vigil on transportation of illegal sand and also install CCTV for monitoring on strategic points which should be lighted to identify any movement in odd hours also and provide details of compensation received from persons doing illegal mining in the catchment area of Jaisamand Lake.

4. District Conservator of Forest, Forest Department, Udaipur had been directed to provide information/ details about the fund received by them and restoration done or an action plan for the same in compliance of Hon'ble NGT order dated 19.09.2018 in O.A. No. 140/2014. Hence a letter was written to District Conservator Forest Officer, Forest Department (Salumber), Udaipur for submission of action taken report on 08.04.2024 **(Copy enclosed as annexure-VI)**. In the reply they have informed that he has vide their letter no. 2550 dated 09.04.2024 **(Copy enclosed as annexure-II)** for providing details from Mining Department viz. penalties received and proposal for restoration of ecosystem in this area, however no details of any work already done were provided. They were directed to submit a time bound action plan for restoration as directed by Hon'ble NGT as no such work observed at site.
5. It is also suggested that heavy penalties including the confiscation of all the vehicles & machineries involved in illegal sand mining should be imposed, which will act as deterrent for sand mafias.
6. A special task force including all concern departments may be constituted to control and stop illegal sand mining activities in this area.

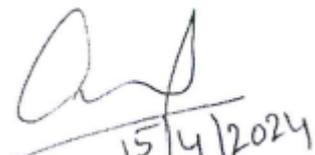
**8. Conclusion:-**It is humbly submitted that still illegal activities have not been stopped completely and going on and also no clear plan for restoration work has been made. Also it is suggested that in the vast and remote areas it is not easy to control illegal sand mining in river bed without a combined efforts of Mining, Revenue, Forest and Police departments.



(Sharad Saksena)  
Regional Officer  
RSPCB, Udaipur



(Dipendra Singh Rathor)  
Additional District Collector  
Udaipur



(K.C.Meena)  
APCCF  
Forest Department



## राजस्थान सरकार

## पर्यावरण एवं जलवायु परिवर्तन विभाग

क्रमांक: प.12(20)/पर्या./2024-00692

जयपुर, दिनांक

## कार्यालय आदेश

माननीय नेशनल ग्रीन ट्रिब्यूनल, भोपाल में दायर ओ. ए. संख्या 54/2024(CZ), सुओ मोटो बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 05.03.2024 की पालना में निर्देशानुसार एतद् द्वारा निम्न प्रतिनिधियों की समिति का गठन किया जाता है:-

क्रम संख्या	अधिकारी/विभाग	प्रतिनिधि
1.	अतिरिक्त मुख्य सचिव, पर्यावरण एवं जलवायु परिवर्तन विभाग।	श्री के.सी. मीणा, अतिरिक्त प्रधान मुख्य वन संरक्षक (वन संरक्षण), वन विभाग।
2.	सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल।	श्री शरद सक्सेना, क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, उदयपुर।
3.	जिला कलक्टर उदयपुर।	अतिरिक्त जिला कलक्टर, उदयपुर।

उक्त समिति माननीय नेशनल ग्रीन ट्रिब्यूनल, भोपाल द्वारा दिये गये आदेश की पालना में मौका मुआयना कर तथ्यात्मक एवं क्रियान्विति रिपोर्ट माननीय नेशनल ग्रीन ट्रिब्यूनल के समक्ष दिनांक 05.03.2024 से 06 सप्ताह के भीतर प्रस्तुत करेगी।

उक्त आदेश सक्षम स्तर से अनुमोदित है।

(मोनाली सेन)

विशिष्ट शारान सचिव

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. उप सचिव, अतिरिक्त मुख्य सचिव, पर्यावरण एवं जलवायु परिवर्तन विभाग, जयपुर।
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर।
3. श्री के.सी. मीणा, अतिरिक्त प्रधान मुख्य वन संरक्षक (वन संरक्षण), वन विभाग।
4. जिला कलक्टर, उदयपुर।
5. उपवन संरक्षक (वन्यजीव) उदयपुर को निर्देशित किया जाता है कि उक्त प्रकरण में अतिरिक्त प्रधान मुख्य वन संरक्षक (वन संरक्षण), वन विभाग को सहयोग प्रदान करें।
6. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मंडल
7. रक्षित पत्रावली।

Signature Not Verified



Digitally signed by Monali Sen  
Designation : Special Secretary To  
Government  
Date: 2024.03.12 11:52:15 IST  
Reason: Approved

## ॥ कार्यालय उप वन संरक्षक, उदयपुर (राज.) ॥

वन भवन परिसर, मोहता पार्क के सामने, चेटक सर्कल, उदयपुर (राज.) पिन-313001  
E-mail:-dcfudaipur@gmail.com phone/Fax(0294)2429239

क्रमांक-पत्रा( )विधि/उ.व.सं./2024/2550

दिनांक:- 9/4/24

निमित्त,

✓ क्षेत्रीय अधिकारी,  
राज० राज्य प्रदुषण नियंत्रण मण्डल,  
एफ-470, UCCI भवन के पास,  
M.I.A उदयपुर, राज०

विषय:- Regarding action taken report/compliance w.r.t. Hon'ble  
NGT order dated 19-09-2018 in O.A. no. 140/2014(Nanga  
Ram Dangi v/s secretary, Department of Environment &  
Forest & ors.) & relevant decisions in O.A. no. 1086/2018  
(Nanga Ram Dangi v/s secretary, Department of  
Environment & Forest & ors.)

संदर्भ:- आपका पत्र क्रमांक RPCB ROU/Legal-94/86-88 दिनांक 08.04.2024  
के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि उक्त प्रकरण में सन्दर्भित पत्र के माध्यम से  
आप द्वारा प्रकरण की पालना रिपोर्ट हेतु लिख गया है। अतः कृपया इस सम्बन्ध में खान  
एवं भू विज्ञान विभाग, उदयपुर द्वारा अवैध खनन के क्रम में जमा की गई राशि का विवरण  
एवं पारिस्थितिकी पुनरुद्धार योजना के प्रस्ताव भिजवाने का कष्ट करें ताकि इस सम्बन्ध में  
अग्रिम आवश्यक कार्यवाही की जा सके।

भवदीय

उप वन संरक्षक,  
उदयपुर

क्रमांक-पत्रा( )विधि/उ.व.सं./2024/

प्रतिलिपि:- खान एवं भू विज्ञान विभाग, उदयपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु  
प्रेषित है।

दिनांक:-

॥  
उप वन संरक्षक,  
उदयपुर



Regional office

**Rajasthan State Pollution Control Board**

Address: F-470, Near UCCI Building, M.I.A, Udaipur (Raj.)

Email : [rorpcbudaipur@gmail.com](mailto:rorpcbudaipur@gmail.com)

No. RPCB/ROU/ Legal- 94/ **83-85**

Date:- **08.04.24**

Mining Engineer,

Department of Mines & Geology,

Udaipur

(Email- [me.udaipur@rajasthan.gov.in](mailto:me.udaipur@rajasthan.gov.in))

Sub:-Regarding action taken report/ compliance report w.r.t. Hon'ble NGT order dated 19.09.2018 in O.A. No. 140/2014 (Nanga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.) & relevant decisions in O.A. No. 1086/2018 (Nanga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.).

Ref.:-Discussion held with joint committee members during site visit dated 04.04.2024 in O.A. No. 54/2024.

Sir,

With reference to above it is submitted that a Suo Motu Action on The News Paper Article Published in Dainik Bhaskar Daily Dated 24.02.2024 regarding Illegal Mining at Jaisamnd Lake, Udaipur, Rajasthan has been taken by Hon'ble NGT, Central Zone, Bhopal and constituted a Joint Committee. The Committee was directed to visit the place and submit the factual and action taken report within six weeks.

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***"We may also note at this juncture that the persons who are habitual or are repeatedly doing illegal mining, the Department shall recover deterring environment compensation from such persons. In other words, the compensation be Rs. 1 Lakh at the first instance and in case of repetition the amount shall be doubled and so on".***

***"It shall also be the responsibility of the Department to ensure that all vehicles which are being used for such illegal mining are not released from the court of law for which they shall take immediate steps to bring all the facts and conduct of such like vehicles owners before the appropriate court***

**from where the vehicles are said to be released. It is only on account of failure of the Department to bring all the facts before the Court concerned that vehicles are being released in a usual manner”.**

Therefore, it is requested to submit action taken report/ compliance report in above matters taken after 10.02.2021 along with fines/ penalties received on account of illegal mining for all the villages falling under catchment area of “Jaisamnd Lake” as soon as possible, so that the joint committee report shall be submitted to Hon’ble NGT in prescribed time frame. The letter is being issued on behalf of the joint committee.

Yours Faithfully,

  
(Sharad Saksena)

Regional Officer

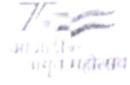
Copy to:-

1. Sh. K.C. Meena, Additional Principal Chief Conservator of Forest (Forest Conservation, Forest Department, Aranya Bhawan, Jaipur for information please as discussed during the visit.
2. Additional District Collector and OIC Legal, Collectrate Office, Udaipur for information please as discussed during the visit.

  
Regional Officer



राजस्थान सरकार  
Government of Rajasthan  
कार्यालय खनि अभियन्ता, खण्ड उदयपुर  
Office of Mining Engineer



खानेज भवन / Khanij Bhawan, उदयपुर Udaipur-313001

Phone: 0294-2583356 Email ID: me.udaipur@rajasthan.gov.in

क्रमांक: खअ/उदय/एनजीटी/2024/ 16  
प्रेषित:-

दिनांक: 02.04.2024

श्रीमान क्षेत्रीय अधिकारी,  
राजस्थान राज्य प्रदूषण नियंत्रण, मण्डल  
उदयपुर।

विषय:- माननीय न्यायालय The National Green Tribunal, Central Zone Bench, Bhopal, Madhya Pradesh द्वारा Original Application No. 54/2024 (CZ) सुओमोटो बनाम राजस्थान राज्य। (Sou Moto Action on the News Paper Article published in Dainik Bhaskar Daily on 24.02.2023 regarding illegal Mining at jaisamand Lake, Udaipur Rajasthan.)

प्रसंग:- श्रीमान अतिरिक्त जिला कलक्टर एवं प्रभारी अधिकारी (विधि) जिला कलक्टर, उदयपुर का पत्र क्रमांक एफ 16/5सी/विधि/एनजीटी/(01)-2024/331 दिनांक 02.04.2024 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि माननीय न्यायालय The National Green Tribunal, Central Zone Bench, Bhopal, Madhya Pradesh द्वारा Original Application No. 54/2024 (CZ) सुओमोटो बनाम राजस्थान राज्य में पारित आदेश दिनांक 05.03.2024 के विन्दु संख्या-7 की अनुपालना में प्रकरण में सन्दर्भित पत्र द्वारा गठित कमेटी द्वारा दिनांक 04.04.2024 को संयुक्त निरीक्षण किया गया। मौका निरीक्षण के दौरान आप द्वारा जयसमंद केचमेन्ट क्षेत्र में विगत 5 वर्षों में अवैध खनन/निर्गमन/भण्डारण के विरुद्ध की गई कार्यवाही की सूचना चाही गई है। जिसके सम्वन्ध में निवेदन है कि कार्यालय सहायक अभियन्ता, जल संसाधन खण्ड-सलूम्वर के पत्र क्रमांक 218 दिनांक 15.11.2019 से जयसमंद केचमेन्ट क्षेत्र में आने वाले गांवों की सूची उपलब्ध कराई। जिसमें 214 गांव आते है। सूची संलग्न है। विगत 5 वर्षों में जयसमंद केचमेन्ट क्षेत्र में आने वाले गांवों में से कुराबड, जगत, वेमला, कोट, चरमर, गुडली, बुथेल, वारा, आवरा, फिला, रावतपुरा, बम्बोरा, डेडकिया, राताखेत-वानु, अदवास, उथरदा, करावली, कानपुर, गिंगला, गुडेल, देवपुरा, महुडी, लोदा तथा सराडी के क्षेत्र में कुल 188 अवैध खनन/निर्गमन/भण्डारण के प्रकरण पाए गए है। जिसमें 100 प्रकरणों में सम्वन्धित पुलिस थानों में प्रथम सूचना रिपोर्ट (FIR) दर्ज कराई गई है। जिनका वर्षवार विवरण निम्नानुसार है :-

Year	Number of Cases registered in illegal activity				FIR Registered
	Mining	Transport	Stock	Total	
2019-20	1	105	2	108	61
2020-21	1	39	0	40	14
2021-22	0	12	0	12	7
2022-23	2	16	0	18	13
2023-24	3	5	2	10	5
<b>Total</b>	<b>7</b>	<b>177</b>	<b>4</b>	<b>188</b>	<b>100</b>

साथ ही उदयपुर जिले में (वर्तमान जिला सलुम्बर के राजस्व सीमा का क्षेत्र भी सम्मिलित है) में अवैध खनन/निर्गमन/भण्डारण के विरुद्ध विगत 5 वर्षों में कुल 1069 प्रकरण बनाए जाकर कुल 243 प्रकरणों में सम्बन्धित पुलिस थानों में प्रथम सूचना रिपोर्ट (FIR) दर्ज कराई गई है। जिनका वर्षवार विवरण निम्नानुसार है :-

Year	Number of Cases registered in illegal activity				FIR Registered
	Mining	Transport	Stock	Total	
2019-20	9	495	18	522	118
2020-21	8	236	0	244	45
2021-22	1	99	7	107	33
2022-23	7	101	5	113	29
2023-24	4	72	7	83	18
<b>Total</b>	<b>29</b>	<b>1003</b>	<b>37</b>	<b>1069</b>	<b>243</b>

यहाँ यह भी उल्लेखनीय है कि अवैध खनन एवं भण्डारण के प्रकरणों में खान एवं खनिज विकास एवं अधिनियम की धारा 4 व 21 व राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 54 व 60 के तहत वाहन के साथ वैध खनना नहीं होने के कारण खनिज की कीमत (रॉयल्टी की 10 गुणा) राशि एवं खान विभाग की अवैध खनन की कम्पाउण्डिंग फीस 20,000/- तथा अवैध निर्गमन के प्रकरणों में प्रति वाहन/मशीन पर नियमानुसार शमन (Compound) राशि निम्नानुसार वसूल की जाती है :-

S. No.	Name of Equipment/Vehicle/Tools	Compounding fee for each item (Rs.)
1.	Tractor Trolley	25,000/-
2.	Truck/Dumper/any other vehicles gross vehicle weight up to sixteen tonnes (as per registration certificate of the vehicles) and	50,000/-
3.	4Truck/Dumper/any other vehicles gross vehicle weight more than sixteen tonnes (as per registration certificate of the vehicles) and Wire saw, crane, excavator, loader, power hammer, compressor, drilling machine etc.	1,00,000/-

माननीय न्यायालय एनजीटी के द्वारा समय-समय पर पारित आदेशों की पालना में खनिज वजरी के अवैध खनन कर निर्गमन किये जाने वाले प्रकरणों में प्रति वाहन/मशीन पर पर्यावरण क्षतिपूर्ति की तय राशि वसूल की जाती है।

संलग्न उपरोक्तानुसार :-

भवदीय

(आशिफ अंसारी)

खनि अभियन्ता,

उदयपुर

दिनांक 08-4-2024

क्रमांक: खअ/उदय/एनजीटी/2024/17  
प्रतिलिपि श्रीमान अतिरिक्त जिला कलक्टर एवं प्रभारी अधिकारी (विधि) जिला कलक्टर, उदयपुर का पत्र क्रमांक एफ16/5सी/विधि/एनजीटी/(01)-2024/331 दिनांक 02.04.2024 के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

खनि अभियन्ता

खनि अभियन्ता

मान एवं भू-निर्माण विभाग

उदयपुर संघ, उदयपुर

LIST OF TEHSIL VALLABHANAGAR ( VILLAGE OF JAISAMAND CATCHEMENT

S.NO.	TEHSIL	VILLAGE	S.NO.	TEHSIL	VILLAGE
1	VALLABHANAGAR	TANK	20	VALLABHANAGAR	PADMELA
2	VALLABHANAGAR	MAL KITUS	21	VALLABHANAGAR	BILKAWAS
3	VALLABHANAGAR	HARIAV	22	VALLABHANAGAR	HARKAWAS
4	VALLABHANAGAR	RATAKHETA	23	VALLABHANAGAR	BAGAR
5	VALLABHANAGAR	PINDOLIYA	24	VALLABHANAGAR	ATAARPURA
6	VALLABHANAGAR	PADUNDA	25	VALLABHANAGAR	GARIKAWAS
7	VALLABHANAGAR	BICHHWARA	26	VALLABHANAGAR	BHINDAR
8	VALLABHANAGAR	MAJDWARA	27	VALLABHANAGAR	CHAKUDA
9	VALLABHANAGAR	PADAMPURA	28	VALLABHANAGAR	GORDHANPURA
10	VALLABHANAGAR	KOTLIA	29	VALLABHANAGAR	SANGESRA
11	VALLABHANAGAR	BILWA	30	VALLABHANAGAR	SEMLIA MAHADEV
12	VALLABHANAGAR	AMBATALAI	31	VALLABHANAGAR	NARA KHERA
13	VALLABHANAGAR	MANDA KALAN	32	VALLABHANAGAR	DAULATPURA
14	VALLABHANAGAR	DERAVAD	33	VALLABHANAGAR	BAGPURA
15	VALLABHANAGAR	DHAVADIA	34	VALLABHANAGAR	TEKAN
16	VALLABHANAGAR	KUNTWAS	35	VALLABHANAGAR	BHIKAVANIA
17	VALLABHANAGAR	NANGLIA	36	VALLABHANAGAR	BOVADI
18	VALLABHANAGAR	RANI DUNGLA	37	VALLABHANAGAR	PANUND
19	VALLABHANAGAR	RATERELA	38	VALLABHANAGAR	BALICHA

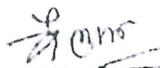
LIST OF TEHSIL SARADA ( VILLAGE OF JAISAMAND CATCHEMENT

S.NO.	TEHSIL	VILLAGE			
1	SARADA	ADWAS			
2	SARADA	AJABARO			
3	SARADA	BAGUKHA			
4	SARADA	GAMADI			
5	SARADA	JUNI JAR			

*[Signature]*  
 सहायक अभियन्ता  
 जल संसाधन उप खण्ड  
 सतपुर

LIST OF TEHSIL GIRWA ( VILLAGE OF JAISAMAND CATCHEMENT

S.NO.	TEHSIL	VILLAGE	S.NO.	TEHSIL	VILLAGE
1	GIRWA	AMBUA	40	GIRWA	GOVLA
2	GIRWA	JAMPA DEDKIYA	41	GIRWA	BATHU
3	GIRWA	DEDKIYA	42	GIRWA	BHATARAD KALAH
4	GIRWA	PAROLA	43	GIRWA	KEMBI
5	GIRWA	KHARWA	44	GIRWA	ADINDA
6	GIRWA	NAKOLI	45	GIRWA	UNIYAR
7	GIRWA	CHANDA	46	GIRWA	LIMBAWAS
8	GIRWA	JODHPURIYA	47		BER
9	GIRWA	MANPUR	48	GIRWA	RAMAJ
10	GIRWA	AJABARO	49	GIRWA	KURBAR
11	GIRWA	ADWAD	50		KASIYA
12	GIRWA	VASU	51	GIRWA	TORI
13	GIRWA	JAGAT	52	GIRWA	BHUTIYA
14	GIRWA	VALL	53	GIRWA	BEMLA
15	GIRWA	MAMADEV	54	GIRWA	BAJANI RORI
16	GIRWA	MALARAGARA	55	GIRWA	KOT
17	GIRWA	DEVDA	56	GIRWA	MANDA
18	GIRWA	SARLIYAN	57	GIRWA	BENMAL
19	GIRWA	LALPURA	58	GIRWA	WARI
20	GIRWA	BUDAL	59	GIRWA	CHARMAR
21	GIRWA	KHER	60	GIRWA	DHOLIKHERA
22	GIRWA	DANTISAR	61	GIRWA	GURLI
23	GIRWA	VANAKARA	62	GIRWA	BALAV
24	GIRWA	GADA	63	GIRWA	BUTHEL
25	GIRWA	KHANAKHERI	64	GIRWA	WANSA
26	GIRWA	DAWANA	65	GIRWA	KARAKLI
27	GIRWA	SARAN BHAWAVAT	66	GIRWA	AWRA
28	GIRWA	NAI JHAR	67	GIRWA	KARAN KOLA
29	GIRWA	JAWAD	68	GIRWA	PHILA
30	GIRWA	BARIYA	69	GIRWA	DHOLIKHERA
31	GIRWA	RANIJA	70	GIRWA	ACHHAT
32	GIRWA	BHUTIYA BANDA	71	GIRWA	RAKHI
33	GIRWA	VASU	72	GIRWA	SAGTADI
34	GIRWA	REL PATLIYA	73	GIRWA	SULWAS
35	GIRWA	SAMETA	74	GIRWA	AMBĀ KA GUDA
36	GIRWA	JAHMAR KOTRA	75	GIRWA	RAWTPURA
37	GIRWA	DAMDHAR	76	GIRWA	KARNAL
38	GIRWA	BARAIN KA GODWA	77	GIRWA	SIYAR
39	GIRWA	SHISHIVI	78	GIRWA	BAMBORA

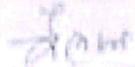
  
 सहायक अधीक्षक  
 जयसमंद जिला  
 जयसमंद

List of Tehsil Salumber Dist. - Udaipur (Village of Jaisamand Catchment)							
क्र.सं.	नाम	क्र.सं.	नाम	क्र.सं.	नाम	क्र.सं.	नाम
1	अमरपेला	16	आसुरिया	31	पौडपुर	46	शिवदलीमा
2	आमला बजली	17	वीगला	32	भोज भगल	47	भेनुडी
3	ईलाणा	18	गुडेल	33	भुल जी का गुडा	48	भोडपुर
4	अमरका	19	गुरुजी का सिद्धा	34	भार	49	गोली भगरी
5	एकामल नगर	20	जटाकुवा	35	भारपुर	50	रत्नपुर
6	ओसाडिया	21	जवाहरदा	36	पारन	51	रेलाकुवा
7	कुवणी	22	जाम्बडा	37	पापी कोटका	52	रोड सिंग की भगल
8	करावली	23	जेतापुर	38	पामरी	53	खलाचरी का गुडा
9	काटफली	24	जेलापत	39	पामीर	54	जोरा
10	काट	25	डीलभभार	40	पतापुर	55	सराडी
11	कातपुर	26	तोलम	41	पसा	56	सामतिघाट
12	काली भगरी	27	तीरन भाडी	42	पिपली भगरी	57	सिमावली
13	कानपुर	28	वातरडी	43	पेडला	58	सिवाल कोटका
14	कोटा	29	देवनासचणपुर	44	रीमपुर		
15	सरका	30	दमपुर	45	पेते का नगला		

List of Tehsil Salumber Dist. - Udaipur (Village of Jaisamand Catchment)							
क्र.सं.	नाम	क्र.सं.	नाम	क्र.सं.	नाम	क्र.सं.	नाम
1	आमली खेडा	11	चिल्लेडिया	21	कुण	31	कुडी
2	अमरुड	12	धामडी	22	लकुका जेवा	32	खजुरी
3	आजाडी	13	घोलिया	23	लसडिया	33	भोवरा
4	आराणिया	14	गोपालपुर	24	भोड का खेडा	34	मानपुरिया का गुडा
5	टोकण	15	गुजरी का गुडा	25	भोरवना	35	शोम का गुडा
6	बलिया	16	गुडली का भगल	26	सलीखे का गुडा	36	खेडसिमा
7	भेसरा	17	वीर तलाई	27	सति का तीरी	37	नपानिया
8	बेडावल	18	काली भीत	28	कुमुभर		
9	बोडकी	19	करोडिया	29	दुहारिया		
10	देवलिया	20	कैलवा	30	खडली का भीरा		

List of Tehsil Badisadri Dist. - Chittorgarh (Village of Jaisamand Catchment)					
क्र.सं.	नाम	क्र.सं.	नाम	क्र.सं.	नाम
1	महुडा	3	डालावाड	5	खतरवाडा
2	गाडरियावास	4	दमालपुर	6	मानपुर

List of Tehsil Dhariyawad Dist. - Pratapgarh (Village of Jaisamand Catchment)			
क्र.सं.	नाम	क्र.सं.	नाम
1	सबलपुर	2	राखपुर

  
 सहायक अभियन्ता  
 जन सहायक उप छात्र  
 समुदाय

List of District Salumer Village of Jaisamand Cateament Area

क्र. स.	गाँव का नाम	क्र.स.	गाँव का नाम	क्र. स.	गाँव का नाम	क्र. स.	गाँव का नाम
1	आडावेला	16	खाखरिया	31	दौलपुरा	46	माकडसीमा
2	अम्बा बडली	17	गींगला	32	धोला मगरा	47	महुडी
3	ईडाणा	18	गुडेल	33	मूल जी का गुडा	48	गोडपुरा
4	उथरदा	19	गुरूओं बिडोडा	34	नाव	49	मोती मगरी
5	एकलव्य नगर	20	जटकुँआ	35	नारपुरा	50	रतनपुरा
6	ओखाडिया	21	जवारडा	36	पाटन	51	रेलाकुँआ
7	कडूणी	22	आम्बुडा	37	पानी कोटडा	52	रोड सिंह की भागल
8	करावली	23	जेतपुरा	38	थावरी	53	लालावतो का गुडा
9	कराकली	24	जैलावत	39	पीपीया	54	लोदा
10	काट	25	ढीलकाकर	40	प्रतापपुरा	55	सराडी
11	कानपुरा	26	तालाब	41	बांसा	56	समतियोट
12	काली मगरी	27	तोरण महुडी	42	बिल्ली मगरी	57	सिंगावली
13	केनपुरा	28	दांतरडी	43	बोडला	58	सिंगाल कोटडा
14	कोटा	29	देवनारायणपुरा	44	भीमपुरा		
15	खरका	30	देवपुरा	45	मैसे का नगला		

List of District Salumer Village of Jaisamand Cateament Area

क्र. स.	गाँव का नाम	क्र.स.	गाँव का नाम	क्र.स.	गाँव का नाम
1	आमली खेडा	16	गुडली की भागल	31	कुंडा
2	अग्गड	17	बोर तलाई	32	खजूरी
3	आजडी	18	काली भीत	33	ओवरा
4	आरणिया	19	कसोटिया	34	मानपुरियो का गुडा
5	टैकरण	20	केलवा	35	शोभ का गुडा
6	बलिया	21	कुण	36	खेडसिया
7	बेरास	22	लकुका लेवा	37	नमानिया
8	बेडावल	23	लसाडिया		
9	बोडकी	24	मौड का खेडा		
10	देवलिया	25	गोरवना		
11	चितौडिया	26	राठौडो का गुडा		
12	थावडी	27	सति की चौरी		
13	धौलिया	28	कसूमरा		
14	गोपालपुरा	29	टटाकिया		
15	गुजरो का गुडा	30	बडली का गौरा		

राजस्थान सरकार  
Government of Rajasthan  
कार्यालय खनि अभियन्ता, खण्ड उदयपुर  
Office of Mining Engineer

खनिज भवन / Khanij Bhawan, उदयपुर Udaipur-313001

Phone: 0294-2583356 Email ID: me.udaipur@rajasthan.gov.in

क्रमांक: खअ/उदय/एनजीटी/2024/25

दिनांक: 11-04-2024

प्रेषित:-

श्रीमान क्षेत्रीय अधिकारी,  
राजस्थान राज्य प्रदूषण नियंत्रण, मण्डल  
उदयपुर।

**विषय:-** Regarding Action Taken report/Compliance report writ. Hon'ble NGT order dated 19.09.2018 in O.A No. 140/2014 Naga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.) & relevant decisions in O.A. No. 1086/2018 (Naga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.)

**प्रसंग:-** आपका पत्र क्रमांक 109-111 दिनांक 09.04.2024 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में निवेदन है कि माननीय न्यायालय The National Green Tribunal, Central Zone Bench, Bhopal, Madhya Pradesh द्वारा Original Application No. 54/2024 (CZ) सुओमोटो बनाम राजस्थान राज्य में प्रासंगिक पत्र द्वारा कार्यालय में पर्यावरण क्षतिपूर्ति राशि का विवरण चाहा गया है। निदेशालय के प्रासंगिक पत्र क्रमांक 94 दिनांक 24.06.2020 से अवैध खनन/निर्गमन के दौरान जब्तशुदा वाहन से एनजीटी की राशि रु. नवीन बजट मद 0853-00-800-06-01 कम्पाउन्डिंग फीस में जमा करने हेतु निर्देशित किया गया है, जिसका उपयोग वन विभाग द्वारा नियमानुसार किया जाना है। उक्त निर्देशो के क्रम में दिनांक 24.06.2020 से 31.03.2024 तक उदयपुर जिले में उक्त बजट मद में जमा एनजीटी कम्पाउन्डिंग फीस का विवरण निम्नानुसार है :-

क्र.स.	कार्यालय का नाम	एन.जी.टी. फीस (राशि लाखों में)
1	अधीक्षण खनि अभियन्ता, (सतर्कता) उदयपुर	5.00
2	खनि अभियन्ता, (सतर्कता) उदयपुर	31.50
3	खनि अभियन्ता, उदयपुर	333.50
4	सहायक खनि अभियन्ता, सलुम्बर	3.84

साथ ही उक्त राशि के अतिरिक्त माननीय उच्च न्यायालय जोधपुर में दायर जनहित याचिका संख्या 4239/2019 श्री खेमसिंह बनाम राजस्थान राज्य व अन्य में पारित निर्णय दिनांक 03.09.2019 के क्रम में खनिज बजरी के अवैध खनन/निर्गमन के दौरान प्रत्येक वाहन पर 1 लाख वसूल करने के आदेश के क्रम में वर्ष 2019-20 में श्रीमान उपवन संरक्षक, उदयपुर के नाम की डी.डी. को इस कार्यालय के प्रासंगिक पत्र क्रमांक 437 दिनांक 18.12.2019 से 11 प्रकरणों में (प्रत्येक डी.डी. 1 लाख) व पत्र क्रमांक 655 दिनांक 25.02.2020 से 22 प्रकरणों में (प्रत्येक डी.डी. 1 लाख) को भिजवाई गई है। अन्य कार्यालयों द्वारा भी यह राशि वन विभाग को प्रेषित की गई होगी प्राप्त कुल राशि व किया गया उपयोग की जानकारी वन विभाग से ही प्राप्त की जानी उचित होगी।

संलग्न उपरोक्तानुसार

भवदीय

(आसिफ अंसारी)

खनि अभियन्ता,

उदयपुर

दिनांक: 11-04-2024

क्रमांक: खअ/उदय/एनजीटी/2024/26

प्रतिलिपि उपवन संरक्षक, उदयपुर को आपके पत्र क्रमांक पत्र ( ) विधि/उ.व.स./2024 दिनांक 09.04.2024 के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

खनि अभियन्ता,

उदयपुर



Regional office

**Rajasthan State Pollution Control Board**

Address: F-470, Near UCCI Building, M.I.A, Udaipur (Raj.)

Email : [rorpcbudaipur@gmail.com](mailto:rorpcbudaipur@gmail.com)

No. RPCB/ROU/ Legal- 94/ 86-88

Date:- 08.04.24

District Conservator of Forest,  
Forest Department, (Salumber),  
Udaipur  
(Email- dcf.udpr.forest@rajasthan.gov.in)

Sub:-Regarding action taken report/ compliance report w.r.t. Hon'ble NGT order dated 19.09.2018 in O.A. No. 140/2014 (Nanga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.) & relevant decisions in O.A. No. 1086/2018 (Nanga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.).

Ref.:-Discussion held with joint committee members during site visit dated 04.04.2024 in O.A. No. 54/2024.

Sir,

With reference to above it is submitted that a Suo Motu Action on the News Paper Article Published in Dainik Bhaskar Daily Dated 24.02.2024 regarding Illegal Mining At Jaisamnd Lake, Udaipur, Rajasthan has been taken by Hon'ble NGT, Central Zone, Bhopal and constituted a Joint Committee. The Committee was directed to visit the place and submit the factual and action taken report within six weeks.

As earlier illegal mining in the catchment area of Jaisamnd lake was dealt by Hon'ble NGT in O.A. No. 140/2014 (Nanga Ram Dangi V/s Secretary, Department of Environment & Forest & Ors.) and an order passed on 19.09.2018; interalia reproduced as follows:-

***"We grant three months time to the Directorate of Mining and Geology Department, Government of Rajasthan, Udaipur to ensure permanent closing of mining activity in the catchment area of Jaisamand Lake. The Department shall submit a report to the Tribunal on or before 1st January, 2019. As has been submitted and prayed for by the Applicant in its Application, we deem it proper to exercise our powers under Section 15 of the National Green Tribunal Act, 2010 and direct the Department to recover compensation amount of rupees one lakh each from the persons who are currently found to be doing illegal mining in the catchment area of Jaisamand Lake. The amount of compensation shall be***

***deposited with the Divisional Forest Officer who shall utilize the same for restoration of the ecology etc. of the area. As soon as the report is received, the office is directed to register the same separately and place it before the Tribunal”.***

Therefore, it is requested to submit action taken report/ compliance report in above matters taken along with fines/ penalties received on account of illegal mining for all the villages falling under catchment area of “Jaisamnd Lake” as soon as possible, so that the joint committee report shall be submitted to Hon’ble NGT in prescribed time frame. The letter is being issued on behalf of the joint committee.

Yours Faithfully,

  
(Sharad Saksena)

Regional Officer 

Copy to:-

1. Sh. K.C. Meena, Additional Principal Chief Conservator of Forest (Forest Conservation, Forest Department, Aranya Bhawan, Jaipur for information please as discussed during the visit.
2. Additional District Collector and OIC Legal, Collectrate Office, Udaipur for information please as discussed during the visit.

  
Regional Officer 